

Bill No. 149 of 2026

THE APPROPRIATION (No. 3) BILL, 2026

A

BILL

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2023, in excess of the amounts granted for those services and for that year.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows:—

1. This Act may be called the Appropriation (No. 3) Act, 2026.

2. From and out of the Consolidated Fund of India, the sums specified in
5 column 3 of the Schedule, amounting in the aggregate to the sum of fifty-four
thousand sixty-seven crore, forty-five lakh, ninety-three thousand, two hundred and
thirty-one rupees shall be deemed to have been authorised to be paid and applied to
meet the amounts spent for defraying the charges in respect of the services specified
in column 2 of the Schedule during the financial year ended on the 31st day of
10 March, 2023, in excess of the amounts granted for those services and for that year.

Short title.

Issue of Rs.
54067,45,93,231
out of the
Consolidated
Fund of India to
meet certain
excess
expenditure for
the year ended
on the 31st
March, 2023.

Appropriation.

3. The sums deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of India under this Act shall be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 2023.

THE SCHEDULE
(See sections 2 and 3)

1	2	3		
No. of Vote	Services and purposes	Excess		
		Voted portion	Charged portion	Total
		Rs.	Rs.	Rs.
40	Repayment of Debt Capital	..	53871,00,96,887	53871,00,96,887
85	Ministry of Railways Capital	..	196,44,96,344	196,44,96,344
	TOTAL:	..	54067,45,93,231	54067,45,93,231

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of Article 114(1) of the Constitution of India, read with Article 115 thereof, to provide for the appropriation out of the Consolidated Fund of India of the moneys required to meet the expenditure incurred in excess of the grants made by the Lok Sabha for expenditure of the Central Government, for the financial year ended 31st day of March, 2023.

NIRMALA SITHARAMAN.

PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117 OF THE CONSTITUTION OF INDIA

**[Letter No. 7(1)-B(SD)/2026 dated 31.07.2026 from Smt. Nirmala Sitharaman,
Minister of Finance and Corporate Affairs to the Secretary-General, Lok Sabha]**

The President, having been informed of the subject matter of the Appropriation (No. 3) Bill, 2026 to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2023, in excess of the amounts granted for the said services and for that year recommended under clauses (1) and (3) of article 117 of the Constitution, read with clause (2) of article 115 thereof, the introduction of the Appropriation (No. 3) Bill, 2026, in the Lok Sabha and also recommends to the Lok Sabha the consideration of the Bill.

LOK SABHA

A

BILL

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2023, in excess of the amounts granted for those services and for that year.

(Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs)